

NATIONAL WAGE POLICY

134. SHRI ATAL BIHARI VAJ-PAYEE : Will the Minister of LABOUR be pleased to state :

(a) whether there is a proposal to formulate a national wage policy; and

(b) if so, the salient features of the proposed policy ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI K. RAMAMURTHY) : (a) No Sir.

(b) Does not arise.

SETTING UP OF A TRAUMA CENTRE IN DELHI

135. SHRI ATAL BIHARI VAJ-PAYEE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the reasons for the delay in setting up a full fledged Trauma Centre in Delhi to look after the accident cases expeditiously and efficiently; and

(b) the steps taken to expedite the setting up of the Centre ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARA DEVI) : (a) and (b) The project for setting up a full-fledged Trauma Centre in Delhi could not make much headway, during the initial states, when it was being implemented by the All India Institute of Medical Sciences, due to lack of appropriate multi-sectoral coordination. It was, therefore, felt in 1989 that the project be taken up by Delhi Administration who have since formed a Registered Society for its implementation.

A Training Centre for Ambulance personnel has been started and the Ambulance service for the West Zone pilot project was commissioned on 15th March, 1991. 15 ambulances are deployed at 3 Ambulance Stations situated at Deen Dayal Upadhyay Hospital, Hari Nagar, MCD Hospital, Moti Nagar; and Sanjay Gandhi Memorial Hospital, Mangolpuri. The zonal headquarters and the Central Control Room is located at Deen Dayal Upadhyay Hospital and round the clock free ambulance services are provided to the people of the West Zone of Delhi.

12.00 hrs.

MEMBER SWORN

SHRI KRISHNA MARANDI (Singh-bhum)

[English]

SHRI T. J. ANJALOSE (Alleppy) : In Kerala we had heavy rain-fall during the monsoon and because of this heavy rain landslide and heavy storm 99 persons were killed and thousands of hectares of agricultural land is under water. So many buildings, bridges and roads are damaged due to this. The total loss is of the order of Rs. 380 crores. I request an urgent help from the Centre on this matter. In my constituency Kuttained taluka is totally under the water. I request that the loans of agricultural farmers in flood affected areas should be waived.

SHRI P. G. NARAYANAN (Gobichet-riyalayam) : Sir, the Cauvery water dispute regarding the sharing of Cauvery water is pending for a long time between the State of Karnataka and Tamil Nadu. Now, on the direction of Supreme Court the Government of India has constituted a tribunal to settle the dispute in accordance with the Inter-State River Water Disputes Act.

Now, the Tribunal, after hearing both the sides, has passed an interim order, based on merits, directing the State Government of Karnataka to release 205 TMC of water, on a monthly pattern that is specified in the order, from its reservoir to Tamil Nadu. Now, the Government of Karnataka has refused to honour the order of the Tribunal. It is a judicial order. No Government is above law. It has to be implemented. What is the use of having a Tribunal under law if the order is not being honoured by the Government ?

Sir, this is a problem of life and death for Tamil Nadu. The agriculturists in Tamil Nadu are not able to carry out their agricultural operation due to lack of water. Kuruwai crop has to be raised in the month of June-July. But due to lack of water, they are not able to raise the crop.

Now, I would request the Prime Minister to intervene in the matter and advise